

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 31/2025

In

Original Application No. 176/2015

With M.A. No. 54/2025

SHAILESH SINGH V/S. HOTEL REGENCY, MORADABAD & ORS.

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THROUGH

Date: 09.09.2025


Standing Counsel for the State of UP.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

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SHAILESH SINGH V/S. HOTEL REGENCY, MORADABAD & ORS.

**ACTION TAKEN REPORT ON BEHALF OF THE DISTRICT MAGISTRATE
GHAZIABAD AS RESPONDENT NO- 10, IN COMPLIANCE WITH THE
HON'BLE NGT ORDER DATED 06-05-2025, ALONGWITH THE
SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH

1. That this Action Taken Report is respectfully submitted by the answering respondent no.10 in compliance with this Hon'ble Tribunal order dated 06-05-2025. Vide order dt.06.05.2025 this Hon'ble Tribunal issued notice to the respondents.
2. That this Hon'ble Tribunal issued following direction in Original Application No.176/2015:

“g. We also constitute a joint committee of CPCB, CGWA and UPCCB to conduct a survey in State of UP and prepare data of various categories drawing ground water for commercial purposes, study impact assessment, suggest ways and modes to reduce ground water extraction in OCS areas and how ground water level can be improved. Committee may induct any other expert as it may find necessary. District Magistrate of concerned district where committee would visit shall also be a member of the committee.

h. CGWA is directed to forthwith issue appropriate orders/directions, regulating ground water extraction in the light of observation made above and the orders passed by the Supreme Court in M.C.Mehta V/s. UOI & Ors.(1997)(Supra) and this tribunal in various cases referred to in this Judgement and must take all precautions and care to ensure that in OCS areas, ground water should not be allowed to be extracted in such a manner that general people would have to face problem of water for drinking and domestic purposes”.

3. That from the operative part of the judgement dt.25.02.2022 in Original Application No.176/2015 for which the applicant has filed present execution petition it is crystal clear that the directions were issued to CPCB, CGWA and UPCCB. The only role assigned to District Magistrate is whenever the committee visit the concerned district, District Magistrate shall also be a member of the committee.

4. That it is respectfully submitted that for protecting, conserving, controlling & regulating groundwater to ensure sustainable management in district Ghaziabad, various departments viz. Ghaziabad Nagar Nigam, Ghaziabad Development Authority, Minor Irrigation, Groundwater, Horticulture, Agriculture department etc are engaged in multiple activities through different governmental schemes.
5. That concerned officers and experts from State Groundwater department have submitted to the undersigned following status regarding status of groundwater extraction permission in respect of Respondent no 03 to 05.
6. That as per the Groundwater Estimation Report 2024 (joint exercise done by Central Groundwater board MoJS, GoI & Groundwater department UP), the detailed groundwater scenario of district Ghaziabad is that total Annual available extractible groundwater resource is 38539.92 ham(hectare-metre) whereas the total annual groundwater extraction of the district is 47805.78 ham from all sources (Domestic/irrigation/industrial users).
7. That it is further mentioned here that the regulation of groundwater extraction was done by Central Ground Water Authority till 2020 for District Ghaziabad. Under the Groundwater Management & Regulation Act 2019, State of U.P. regulation of Ground Water was transferred to State Government. As per the provisions of Groundwater Management & Regulation Act, 2019, District Groundwater management Council has been formed in 2020 in the district Ghaziabad under the chairmanship of District Magistrate and members from the concerned departments viz Groundwater, Minor irrigation, Agriculture, Irrigation, Industries, UP Pollution Control Board, Jal Nigam, GDA, Nagar Nigam, Horticulture and Forest departments. A task force has also been formed for the physical verifications/inspections. For the groundwater extraction, users

avail the services of the act in terms of Registration of wells, grant of authorization (NoC).

8. That out of 04 blocks, 03 blocks and Municipal area of Ghaziabad has been demarcated as Notified under the Groundwater Management & Regulation Act 2019 by State Groundwater Management & Regulatory Authority, whereas 01 block viz. Muradnagar has been demarcated as non-notified by the same.
9. That the Respondent no.- 03, Hotel Country Inn & Suites (A Unit of Magnum Ventures Limited), 64/6, Site-4, Sahibabad Industrial Area, Ghaziabad, Respondent no.- 04, Hotel Radisson Blu, H-3, Sector-4, Kaushambi, Ghaziabad & Respondent no.- 05, Hotel Sunshine Park, D-1, Chander Nagar, Near Anand Vihar Railway Terminal, Ghaziabad, falls under the jurisdiction of District Groundwater Council Ghaziabad.
10. That the Respondent No. 03 had an existing NoC for groundwater abstraction from Central Groundwater Authority for 02 borewells for 1,06,580 KL/year valid from 08/09/2016 to 07/09/2019. The copy of the same is annexed as **Annexure-1**
11. That the Respondent no.- 03 had applied for renewal of the said NoC from UPGWD for 02 borewells for 1,05,850 KL/year which was renewed for all 02 borewells and were valid from 08/09/2016 to 07/09/2024 & were again renewed for all 02 borewells from 08/09/2024 to 07/09/2029. The copy of the same is annexed as **Annexure-2.**

12. That the true copy of inspection report for site inspection of all three respondents and compliance against the issued NoC by Groundwater Department is annexed as **Annexure-3**. The inspection report clearly shows the Respondent no. 03 installed the flowmeter in all the borewells, rain water harvesting structure has installed in the rooftop and other compliances.
13. That the Respondent no.- 04, was issued a preliminary notice by Nodal officer, District Council, Ghaziabad on 19/08/2025, annexed as **Annexure-4**, the reply to which has been submitted by the respondent on 30/08/2025 affirming that there is no borewell within the premises at present and is relying on Ghaziabad Municipal Water Supply, copy of bills for water charges from year 2020-21 to 2024-25 which have been paid by them for the same to Ghaziabad Nagar Nigam and has also applied to UPGWD for 01 proposed borewell for their future needs, which is currently under process with the district council. The copy of the same is annexed as **Annexure-5**.
14. That the Respondent no.- 05 has 01 borewell within their premises, for which preliminary notice had been issued by Nodal officer, District Council, Ghaziabad, on 19/08/25, annexed as **Annexure-4**, the reply of which was submitted on 29/08/25, annexed as **Annexure-6**, by the respondent stating that they have water supply through Ghaziabad Nagar Nigam, copy of bills for water charges from year 2018-19 to 2019-20 which have been paid by them for the same to Ghaziabad Nagar Nigam as well as Respondent no.- 05, Hotel Sunshine Park, had applied to CGWA for NOC of the above mentioned 01 borewell in proposed category on 11/05/2019 vide Application No.- 21-4/7531/UP/INF/2019 for 2400 KL/year, which was pending at CGWA and will

failing which a show-cause notice for imposing relevant penalty as per the act will be issued to the respondent. The copy of the same is annexed as Annexure-7.

15. The answering respondent respectfully assures this Hon'ble Tribunal of its continued cooperation and compliance with all its directives, thereby upholding the principles of environmental law.


DISTRICT MAGISTRATE,
GHAZIABAD

जि.म. अधिकारी
गाजियाबाद

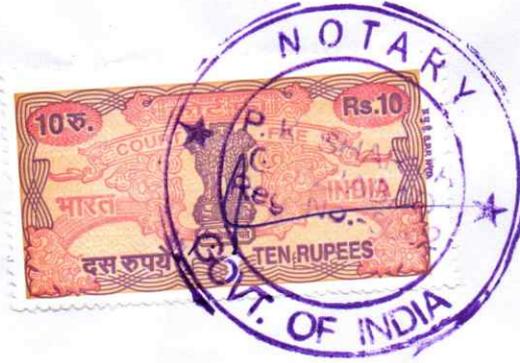
THROUGH


GIGI.C. GEORGE

ADVOCATE

STANDING COUNSEL

STATE OF U.P.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 31/2025

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Original Application No. 176/2015

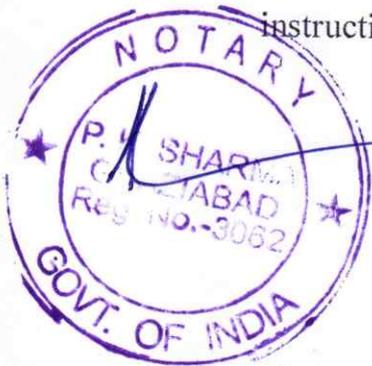
With

M.A. No. 54/2025

**SHAILESH SINGH V/S. HOTEL REGENCY, MORADABAD & ORS.
AFFIDAVIT**

I, Ravindra Kumar Mander, aged about 36 years S/o Sh. Chandan Lal Meena, presently posted as District Magistrate, Ghaziabad having office at Ghaziabad, Uttar Pradesh.

1. That I am the District Magistrate, Ghaziabad and well conversant with the facts of the present case and as such competent to swear this affidavit.
2. That the accompanying reply has been drafted by our counsel upon my instructions.



3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

[Signature]
DEPONENT
जिलाधिकारी
गाजियाबाद

VERIFICATION

Verified on solemn affirmation at Ghaziabad on this 04.09.25, that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT
जिलाधिकारी
गाजियाबाद



ATTESTED
No. 16 Dated 08/9/25
Certified that Documents Affidavits Shri. Ravindra K. Meadey
Identified By [Signature]

P.K. SHARMA
Advocate
Notary Ghaziabad
(GOVT. OF INDIA)

08/9/25

Member Secretary



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

CGWA/IND/Proj/2016-181-R

No.21-4(159)/CGWA/NR/2008- 1951

Dated:- 08 SEP 2016

To,

M/s Magnum Ventures Ltd.,
18/41, Site IV Industrial Area
Sahibabad, Ghaziabad
Uttar Pradesh

Sub:- Renewal of NOC for ground water withdrawal to Country Inns & Suits (M/s Magnum Ventures Ltd.) for their existing Hotel located at 64/6, 64/6/3 to 5, Site IV Industrial Area, Sahibabad, District Ghaziabad, Uttar Pradesh – reg.

Refer to application dated Nil on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide his office letter No. 10(1)/CGWA/NR/GWC/15-1050 dated 27.05.2016 & 10.08.2016 and further deliberations on the subject, the renewal of NOC issued vide this office letter of even no. dated 4.6.2009, is hereby accorded to Country Inns & Suits (M/s Magnum Ventures Ltd.) for their existing Hotel located at 64/6, 64/6/3 to 5, Site IV Industrial Area, Sahibabad, District Ghaziabad, Uttar Pradesh. The renewal is however subject to the following conditions:-

1. The firm may continue to abstract 290 m³/day (and not exceeding 1,06,580 m³/year) of ground water through existing one (1) tubewell and one (1) standby tubewell only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. All the wells to remain fitted with water meter and monitoring of ground water abstraction to be continued on regular basis at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.
3. M/s Magnum Ventures Ltd., shall continue to implement ground water recharge measures to the tune of 3623 m³/year for augmenting the ground water resources in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. Firm to implement additional recharge measures to the tune of 2,09,746 m³/year as proposed through six ponds having recharge shafts located in the villages of Razapur Block, District Ghaziabad, Uttar Pradesh.

4. The firm shall continue to execute ground water regime monitoring programme in and around the project area through 3-4 piezometers fitted with automatic water level recorders on regular basis in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow.
5. The ground water monitoring data in respect of S. No. 2 & 4 to be submitted to Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year. Firm to submit a comprehensive report on the impact of ground water withdrawal on the ambient ground water regime.
6. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
7. Action taken report in respect of S.N o. 1 to 6 may be submitted to CGWA within one year period. Firm to submit proper compliance report with all data and photographs of the conditions.
8. The renewal is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 7.
9. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structures/discharge of effluents or any such matter as applicable.
10. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
11. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
12. This renewal is valid for three years from date of issuance of this letter.


Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh State Pollution Control Board, Picup Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow-226010, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm.
2. The District Magistrate, Ghaziabad District, Uttar Pradesh
3. The Regional Director, Central Ground Water Board, Northern Region, Bhujal Bhawan, Sector B, Sitapur Road Yojana, Lucknow, U.P. This has reference to your letter No. 10(1)/CGWA/NR/GWC/15-1050 dated 27.05.2016 & 10.08.2016.
4. TS to Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
5. Guard File 2016-17.


Member Secretary



Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG022759

VALID FROM 08/09/2019 TO 07/09/2024

Registration No.: 202108000686															
Name of the Owner		SHIVPRAVESH CHATURVEDI													
Address of the Applicant		64/6, Site 4, Industrial Area, Sahibabad, Ghaziabad													
Date of Submission		21/08/2021													
Company Name		COUNTRY INN & SUITES (UNIT OF MAGNUM VENTURES LTD)													
Application Form Serial No.		GZBD0821RIF0117													
Specimen Signature															
Company Address		64/6/3-5, SITE-IV INDUSTRIAL AREA, SAHIBABAD													
Location Particulars															
District		Ghaziabad													
Block		RAJAPUR													
Plot No./Khasra No.		64/6/3-5, SITE-IV INDUSTRIAL AREA													
Municipality/Corporation		Yes													
Ward No./Holding No.		N/A													
Particular of the Existing Well and Pumping Device															
Date of Construction/Sinking of the Well		06/02/1997													
Type of Well		Tube Well/Boring													
Depth of the Well (In meter)		60.00													
Purpose of well		Infrastructural													
Assembly Size(For Tube Well)															
Strainer Position (For Tube Well)															
Type of Pump Used		Submersible													
H.P. of the Pump		5.00													
Operational Device		Electric Motor													
Rate of Withdrawal (m³/hr.)		15.00													
Date of Energization (In Case of Electric Pump)		17/02/1997													
Approx. Strainer Length (For Tube Well)		0.00													
Diameter (For Dug Well)		0.00													
Maximum Allowable Rate of Withdrawal (m³/hr.):		15.00													
Maximum Allowable Running Hours Per Day:		10.00													
Maximum Allowable Annual Extraction of Ground Water (m³/year):		54750.00													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण		TRANSSION OF CGWA TO UPGWD													
Against Case		No													
Recharge Required:		105877.00													
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 105877.00 cubic meter, as specified under the application form within the given time period.. 															
Conditions															
<ul style="list-style-type: none"> • (1) Holder of this NOC is hereby directed to fill from I(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (11) Guidelines for Installation of Piezometers and their Monitoring • Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 															
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No. of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">< 10</td> <td style="text-align: center;">0</td> <td style="text-align: center;">0</td> <td style="text-align: center;">0</td> </tr> </tbody> </table>				S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0
S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism												
			Manual	DWLR with Telemetry											
1	< 10	0	0	0											

2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :15/07/2022

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG044927

VALID FROM 08/09/2019 TO 07/09/2024

Registration No.: 202108000596															
Name of the Owner		SHIVPRAVESH CHATURVEDI													
Address of the Applicant		64/6, Site 4, Industrial Area, Sahibabad, Ghaziabad													
Date of Submission		18/08/2021													
Company Name		COUNTRY INN & SUITES (UNIT OF MAGNUM VENTURES LTD)													
Application Form Serial No.		GZBD0821RIF0116													
Specimen Signature															
Company Address		64/6/3-5, SITE-IV INDUSTRIAL AREA, SAHIBABAD													
Location Particulars															
District		Ghaziabad													
Block		RAJAPUR													
Plot No./Khasra No.		64/6/3-5, SITE-IV INDUSTRIAL AREA													
Municipality/Corporation		Yes													
Ward No./Holding No.		N/A													
Particular of the Existing Well and Pumping Device															
Date of Construction/Sinking of the Well		03/03/1997													
Type of Well		Tube Well/Boring													
Depth of the Well (In meter)		60.00													
Purpose of well		Infrastructural													
Assembly Size(For Tube Well)															
Strainer Position (For Tube Well)															
Type of Pump Used		Submersible													
H.P. of the Pump		5.00													
Operational Device		Electric Motor													
Rate of Withdrawal (m3/hr.)		14.00													
Date of Energization (In Case of Electric Pump)		19/03/1997													
Approx. Strainer Length (For Tube Well)		0.00													
Diameter (For Dug Well)		0.00													
Maximum Allowable Rate of Withdrawal (m³/hr.):		14.00													
Maximum Allowable Running Hours Per Day:		10.00													
Maximum Allowable Annual Extraction of Ground Water (m³/year):		51100.00													
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण		TRANSSION OF CGWA TO UPGWD													
Against Case		No													
Recharge Required:		98577.00													
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 98577.00 cubic meter, as specified under the application form within the given time period.. 															
Conditions															
<ul style="list-style-type: none"> • (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (11) Guidelines for Installation of Piezometers and their Monitoring • Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 															
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th rowspan="2">S.No</th> <th rowspan="2">Quantum of Ground water withdrawal (cum/day)</th> <th rowspan="2">No.of piezometers required</th> <th colspan="2">Monitoring Mechanism</th> </tr> <tr> <th>Manual</th> <th>DWLR with Telemetry</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">< 10</td> <td style="text-align: center;">0</td> <td style="text-align: center;">0</td> <td style="text-align: center;">0</td> </tr> </tbody> </table>				S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism		Manual	DWLR with Telemetry	1	< 10	0	0	0
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism												
			Manual	DWLR with Telemetry											
1	< 10	0	0	0											

2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :15/07/2022

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG015127

VALID FROM 08/09/2024 TO 07/09/2029

Registration No.: 202408000489			
Name of the Owner	SHIV PRAVESH CHATURVEDI		
Address of the Applicant	64/6,64/6/3-5, Site 4 Industrial Area , Sahibabad , Ghaziabad	Application Form Serial No.	GZBD0824RBU0072
Date of Submission	11/08/2024	Specimen Signature	
Company Name	COUNTRY INN & SUITES(A UNIT OF MAGNUM VENTURES LTD	Company Address	64/6,64/6/3-5,SITE 4 IND AREA,SAHIBABAD,GHAZIABAD
Location Particulars			
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No.	64/6,64/6/3-5,SITE 4 IND AREA,SBD,GZB	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	14.00
Date of Energization (In Case of Electric Pump)		19/03/1997	
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	14.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water (m ³ /year):		51100.00	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	NOC issued by U P Ground water Department is expiring on 8th Sept'2024		
Against Case	No	Recharge Required:	0.00
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.. 			
Conditions			
<ul style="list-style-type: none"> • (1) Holder of this NOC is hereby directed to fill from I(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (8) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (11) Guidelines for Installation of Piezometers and their Monitoring • Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: <ul style="list-style-type: none"> • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
			Manual DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :29/10/2024

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



Ground Water Department
(Namami Gauge & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG040320

VALID FROM 08/09/2024 TO 07/09/2029

Registration No.: 202408000487			
Name of the Owner		SHIV PRAVESH CHATURVEDI	
Address of the Applicant		Application Form Serial No.	GZBD0824RBU0071
Date of Submission		11/08/2024	
Company Name		Specimen Signature	
COUNTRY INN & SUITES(A UNIT OF MAGNUM VENTURES LTD		Company Address	64/6,64/6/3-5,SITE 4 IND AREA,SAHIBABAD,GHAZIABAD
Location Particulars			
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No.	64/6,64/6/3-5,SITE 4 IND AREA,SAHIBABAD,	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/02/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Bulk User	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	15.00
Date of Energization (In Case of Electric Pump)		17/02/1997	
Approx. Strainer Length (For Tube Well)	0.00	Diameter (For Dug Well)	0.00
Maximum Allowable Rate of Withdrawal (m³/hr.):	15.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water (m³/year):			54750.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	NOC issued by U P Ground water Department is expiring on 8th Sept'2024		
Against Case	No	Recharge Required:	109500.00
<ul style="list-style-type: none"> • This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf. • Holder of this NOC is hereby directed to assure annual recharge of 109500.00 cubic meter, as specified under the application form within the given time period.. 			
Conditions			
<ul style="list-style-type: none"> • (1) Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC. • (2) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. • (3) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization. • (4) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters • (5) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands. • (6) In case of any change of ownership of the existing well, fresh registration has to be obtained. • (7) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration. • (8) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation. • (9) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity. • (10) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis. • (11) Guidelines for Installation of Piezometers and their Monitoring Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC: • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6". • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring. • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table: 			
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism
			Manual DWLR with Telemetry

1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/10/2024

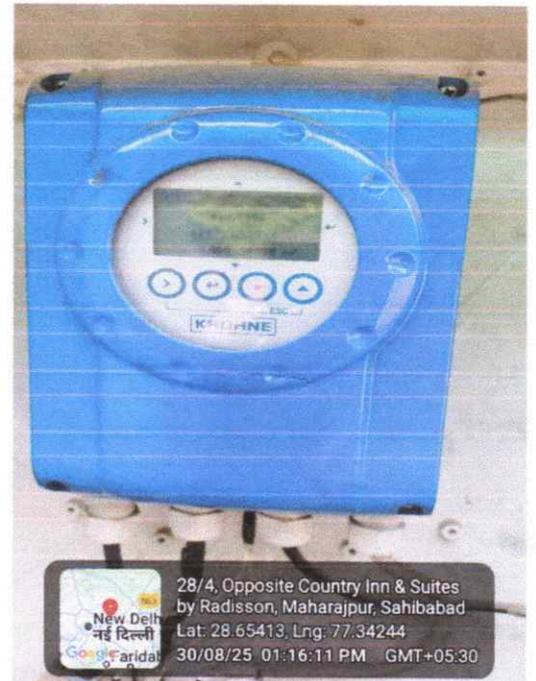
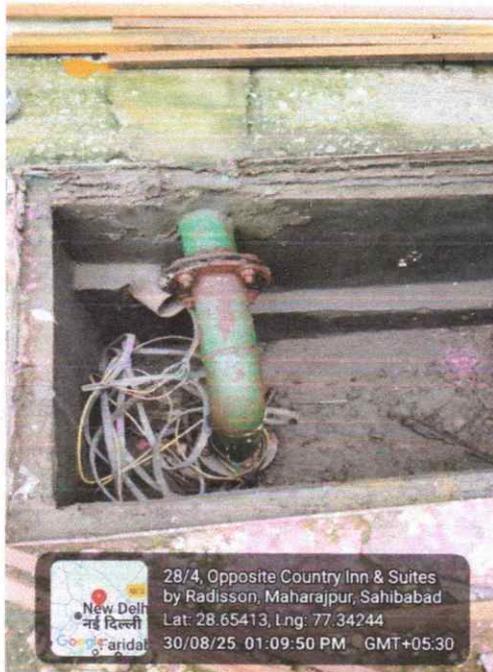
Place:Ghaziabad

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INSPECTION REPORT OF RESPONDENTS NO.- 03 to 05**Execution Application No. 31/2025 In****Original Application No. 176/2015 with M.A. No. 54/2025****SHAILESH SINGH V/S. HOTEL REGENCY, MORADABAD & ORS.**

1. RESPONDENT NO.- 03: - Hotel Country Inn & Suites (A Unit of Magnum Ventures Limited), 64/6, 64/6/3-5, Site-4, Sahibabad Industrial Area, Ghaziabad.

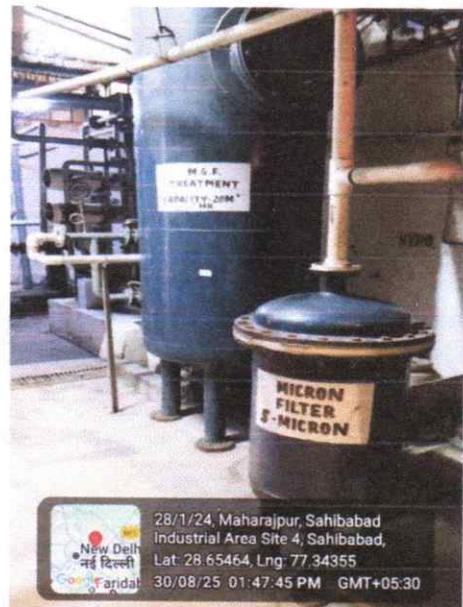
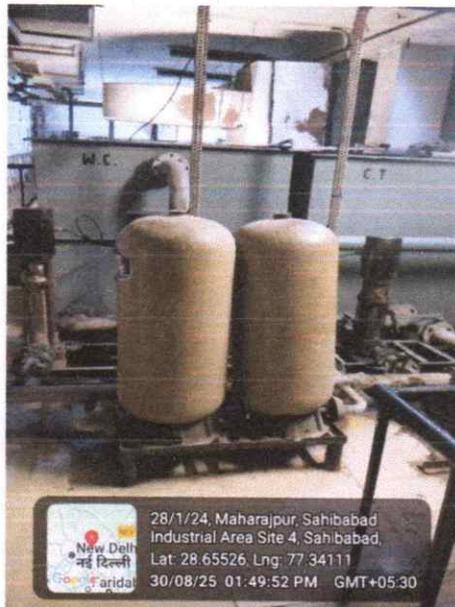
- Hotel Country Inn & Suites had an existing NoC for groundwater abstraction from Central Groundwater Authority for 02 borewells for 1,06,580 KL/year valid from 08/09/2016 to 07/09/2019 (NoC No – CGWA/IND/Proj/2016-181-R).
- Hotel has applied for renewal of the above NoC from UPGWD as Uttar Pradesh Groundwater (Management & Regulation) Act 2019 is in force since November 2020 and groundwater regulation is being done by Groundwater Department, UP since then.
- Hotel Country Inn & Suites has been issued NoCs for 02 borewells for 1,05,850 KL/year which was renewed for all 02 borewells and were valid from 08/09/2016 to 07/09/2024 & were again renewed for all 02 borewells from 08/09/2024 to 07/09/2029. (Attached)
- Inspection of Hotel Country Inn & Suites was done on 30-08-2025 by Nodal Officer, District Council, Ghaziabad and following was inspected at the premises of hotel:
 - i. 02 no borewells were found and all have flowmeters installed on them.



(Handwritten signature)



- ii. Has valid CTO (valid till 31/12/2029) issued from Uttar Pradesh Pollution Control Board. (Attached)
- iii. Installed STP in the premises.



- iv. Installed rooftop rainwater harvesting system in the premises.



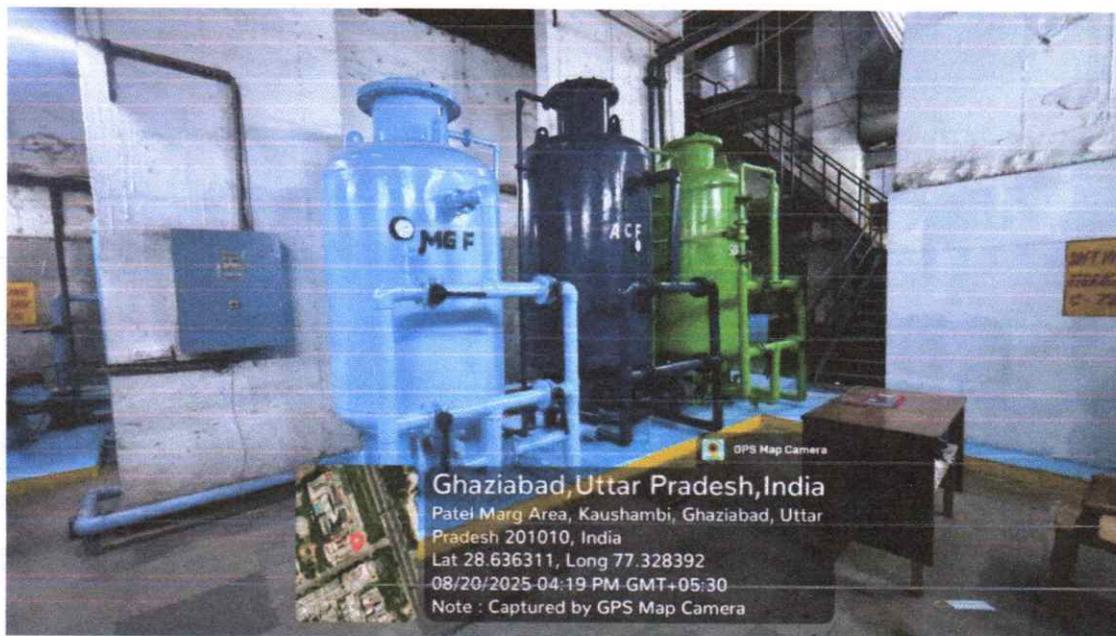
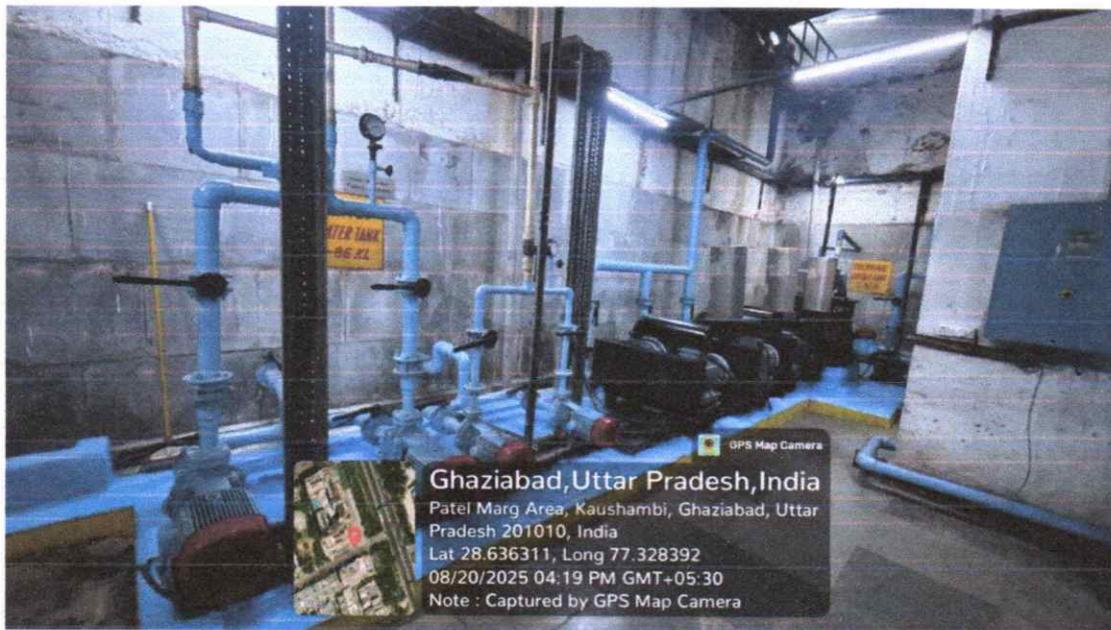
- v. The hotel authorities have submitted the compliance statements and supporting documents against the issued NoC by UPGWD. (Attached)
- vi. Upon enquiry it was informed that cleaning of the rainwater harvesting system had been done pre-monsoon. Hotel authorities have been advised to regularly & mandatorily complete the rainwater harvesting system maintenance and cleaning before and after monsoon every year.

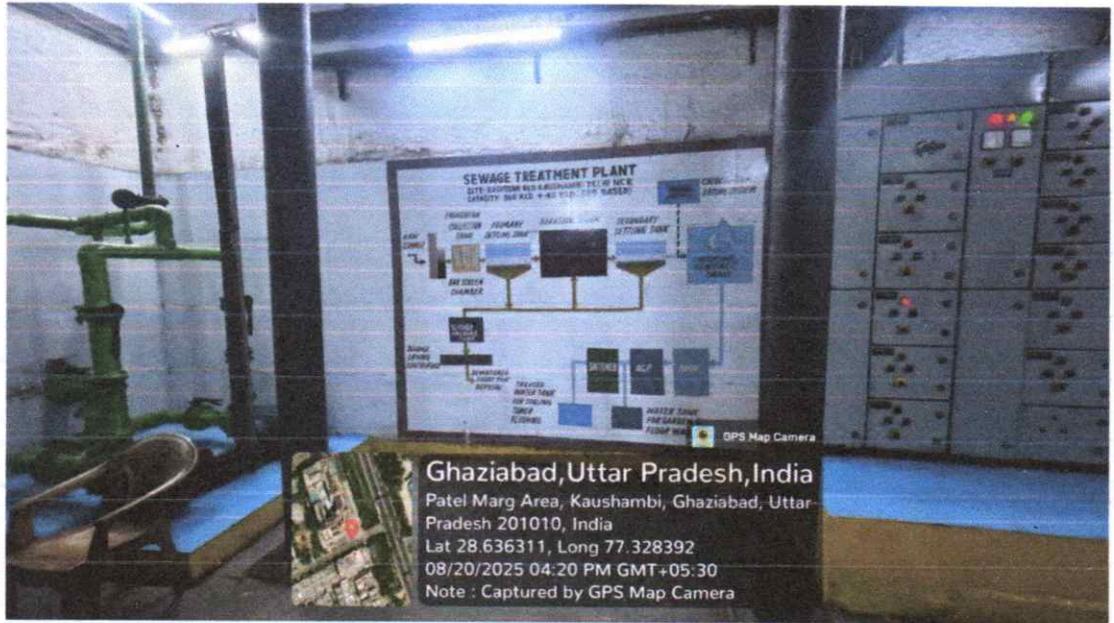
2. RESPONDENT NO.- 04: - Hotel Radisson Blu, H-3, Sector-4, Kaushambi, Ghaziabad.

- Hotel Radisson Blu was issued a preliminary notice on 19/08/2025 (attached) for submitting information regarding borewell in their premises, the reply to which has been submitted by the respondent on 30/08/2025 affirming that there is no borewell within the premises at present and is relying on Ghaziabad Municipal Water Supply, copy of bills for water charges from year 2020-21 to 2024-25 which have been paid by them for the same to Ghaziabad Nagar Nigam and has also applied to UPGWD for 01 proposed borewell for their future needs, which is currently under process with the district council.
- Inspection of Hotel Radisson Blu was done on 20-08-2025 by Nodal Officer, District Council, Ghaziabad and following was inspected at the premises of hotel:
 - i. No Borewell was found in the premises during the inspection.
 - ii. Upon inquiry, it was informed by the management that 01 de-functional/ disconnected borewell was present in 2019, which was closed completely by the authorities at that time.

[Handwritten signature]

- iii. Has valid CTO (valid till 31/12/2027) issued from Uttar Pradesh Pollution Control Board. (Attached)
- iv. Installed STP in the premises.

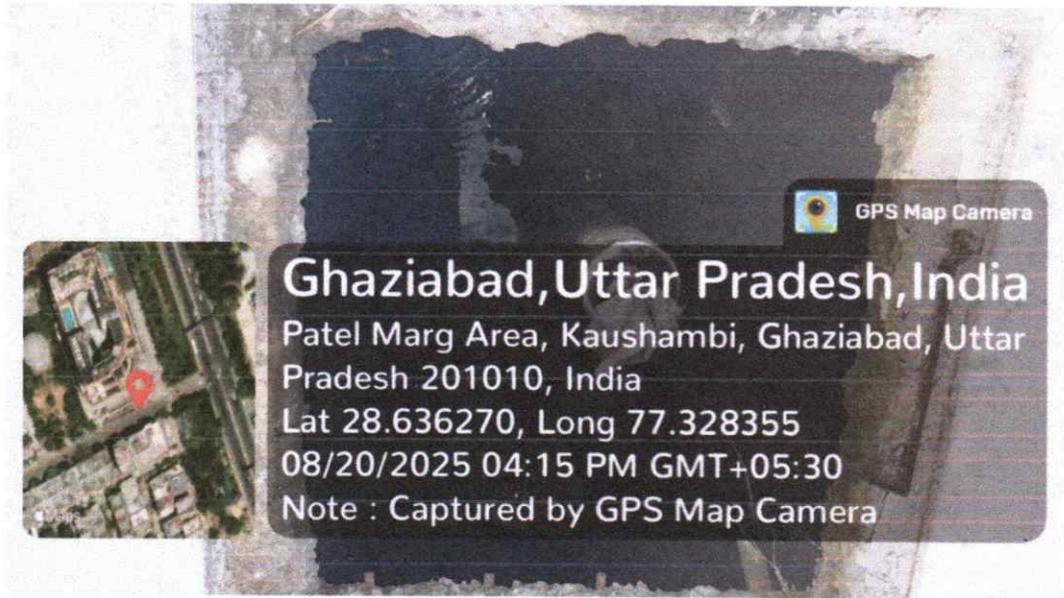




- v. Installed rooftop rainwater harvesting system in the premises.



[Handwritten signature]



- vi. The hotel authorities have submitted application for NoC of 01 proposed borewell for their future needs, which is currently under process with the district council. (Attached)
- vii. Upon enquiry it was informed that cleaning of the rainwater harvesting system had been done pre-monsoon. Hotel authorities have been advised to regularly & mandatorily complete the rainwater harvesting system maintenance and cleaning before and after monsoon every year.

3. RESPONDENT NO.- 05: - Hotel Sunshine Park, D-1, Chander Nagar, Near Anand Vihar Railway Terminal, Ghaziabad.

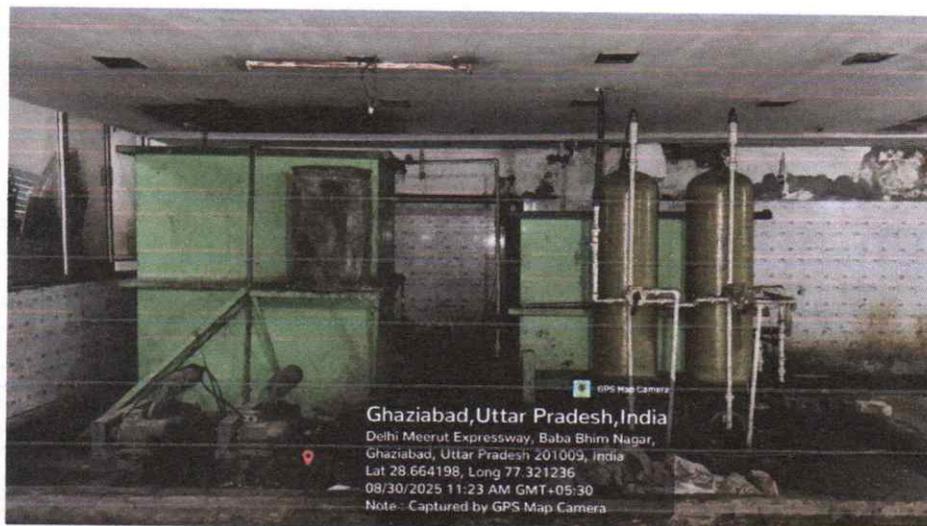
- Hotel Sunshine Park was issued a preliminary notice on 19/08/2025 (attached) for submitting information regarding borewell in their premises, the reply to which has been submitted by the respondent on 30/08/2025 affirming that there is 01 borewell within the premises at present and is relying on Ghaziabad Municipal Water Supply, copy of bills for water charges from year 2018-19 to 2019-20 which have been paid by them for the same to Ghaziabad Nagar Nigam. (attached)
- Hotel Sunshine Park, had applied to CGWA for NOC of the above mentioned 01 borewell in proposed category on 11/05/2019 vide Application No.- 21-4/7531/UP/INF/2019 for 2400 KL/year, which was pending at CGWA and will be applied for Renewal from UPGWD within 15 days from above. (attached)

[Handwritten signature]

- Inspection of Hotel Sunshine Park was done on 30-08-2025 by Nodal Officer, District Council, Ghaziabad and following was inspected at the premises of hotel:
 - i. 01 Borewell was found in the premises during the inspection. No flowmeter was installed on the borewell.



- ii. Has submitted CTO (valid till 31/12/2019) issued from Uttar Pradesh Pollution Control Board. (Attached)
- iii. Installed STP in the premises.



- iv. No RWH is installed within the premises.
- v. Upon enquiry it was informed by the Hotel Manager, Mr. Pankaj Gupta that the Hotel comprises of 39 double occupancy rooms & a Banquet Hall with a seating capacity of 100, which as per NBC 2016 norms, accounts for 180 lphd, in hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies, which adds upto approximately 14-15 KLD water abstraction.

Nodal Officer,
District GW management Council,
Ghaziabad.

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद
गाजियाबाद

कार्यालय
अधिशाली अभियन्ता,
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,
ए0ई0-18 अंसल गोल्फ लिंक-2
गौतमबुद्धनगर।

पत्रांक:- 510 / भू0ज0वि0 / एक्ट(एन0ओ0सी0)-25 गौतमबुद्धनगर

दिनांक 19/8/25

HOTEL RADISSON BLU,
M-3, SECTOR 17,
KAUSHAMBI,
GHAZIABAD-201010

:-नोटिस:-

उत्तर प्रदेश में भूजल की सुरक्षा, नियंत्रण तथा विनियमन एवं संबन्धित या अनुषंगिक विषयों का उपबंध करने के लिये वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियम के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई। शासन के संज्ञान में आया है कि भूजल दोहन की अनापत्ति प्राप्त किये बिना ही कई उद्योगों/संस्थाओं द्वारा अनाधिकृत रूप से भूगर्भ जल दोहन किया जा रहा है। इस प्रकार जल के अवैध उपयोग एवं भूगर्भ जल के प्रदूषण को रोकने के लिये अधिनियम की धारा-12, 27, 28 एवं 29 में प्रावधान किये गये हैं।

उक्त कृत हेतु अधिनियम की धारा-39 के अन्तर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाये गये व्यक्ति/समूह/संस्था पर 2-5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनो दंड निर्धारित किये गये हैं। द्वितीय अपराध करने पर जुर्माने की धनराशि का दोगना (10 लाख तक), के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरान्त जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अन्तर्गत समस्त भूजल उपभोक्ताओं को उक्त अधिनियम में किये गये प्रावधानों के अनुसार पंजीकरण/अनापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस के 30 कार्य दिवसों के अंदर अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अन्तर्गत दंड की कार्यवाही प्रस्तावित की जायेगी। अधिनियम के अन्तर्गत उपभोक्ताओं के पंजीकरण करने, भूजल निकास हेतु अनापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल upgwdonline.in विकसित किया गया है।

अतः आपके विरुद्ध प्राप्त शिकायत के क्रम में अवगत कराया गया है कि आपके द्वारा संबमर्सिबल के माध्यम से अवैध रूप से भूजल दोहन किया जा रहा है। यदि फर्म को भूजल निष्कर्षण अथवा सबमर्सिबल स्थापना की अनुमति प्राप्त है तो संबन्धित अभिलेखों को 15 कार्य दिवस के अन्दर कार्यालय की ई मेल आई डी - grishti.9192@gmail.com पर प्रेषित करें, अन्यथा इस विभाग से अनापत्ति प्रमाण पत्र हेतु आवेदन 30 कार्य दिवस के अन्दर upgwdonline.in या निवेश मित्र पोर्टल के माध्यम से प्राप्त करने हेतु आवेदन कर लें। अन्यथा की स्थिति में आपके बोरवेल को सील करते हुए उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा 39(1-ख) में निहित अधिकारों का प्रयोग करते हुये दो लाख रुपये (रु0 2,00,000/-) जुर्माने की राशि अधिरोपित की जायेगी।

नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक:- / भू0ज0वि0 / एक्ट(एन0ओ0सी0)-25 गौतमबुद्धनगर / तददिनांक

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

कार्यालय,
अधिशारी अभियन्ता,
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,
ए0ई0-18 अंसल गोलफ लिंक-2
गौतमबुद्धनगर।

पत्रांक:- S11 / भू0ज0वि0 / एक्ट(एन0ओ0सी0)-25 गौतमबुद्धनगर

दिनांक 19/0/25

HOTEL SUNSHINE PARK,
D-1, CHANDER NAGAR,
NEAR ANAND VIHAR RAILWAY, TERMINAL,
HAZIABAD - 201011

-:नोटिस:-

उत्तर प्रदेश में भूजल की सुरक्षा, नियंत्रण तथा विनियमन एवं संबंधित या अनुषंगिक विषयों का उपबंध करने के लिये वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियम 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियम के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई। शासन के संज्ञान में आया है कि भूजल दोहन की अनापत्ति प्राप्त किये बिना ही कई उद्योगों/संस्थाओं द्वारा अनाधिकृत रूप से भूगर्भ जल दोहन किया जा रहा है। इस प्रकार जल के अवैध उपयोग एवं भूगर्भ जल के प्रदूषण को रोकने के लिये अधिनियम की धारा-12, 27, 28 एवं 29 में प्रावधान किये गये हैं।

उक्त कृत हेतु अधिनियम की धारा-39 के अन्तर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाये गये व्यक्ति/समूह/संस्था पर 2-5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनों दंड निर्धारित किये गये हैं। द्वितीय अपराध करने पर जुर्माने की धनराशि का दोगना (10 लाख तक), के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरान्त जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अन्तर्गत समस्त भूजल उपभोक्ताओं को उक्त अधिनियम में किये गये प्रावधानों के अनुसार पंजीकरण/अनापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस के 30 कार्य दिवसों के अंदर अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अन्तर्गत दंड की कार्यवाही प्रस्तावित की जायेगी। अधिनियम के अन्तर्गत उपभोक्ताओं के पंजीकरण करने, भूजल निकास हेतु अनापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल upgwdonline.in विकसित किया गया है।

अतः आपके विरुद्ध प्राप्त शिकायत के क्रम में अवगत कराया गया है कि आपके द्वारा सबमर्सिबल के माध्यम से अवैध रूप से भूजल दोहन किया जा रहा है। यदि फर्म को भूजल निष्कर्षण अथवा सबमर्सिबल स्थापना की अनुमति प्राप्त है तो संबंधित अभिलेखों को 15 कार्य दिवस के अन्दर कार्यालय की ई मेल आई डी - srishti.9192@gmail.com पर प्रेषित करें, अन्यथा इस विभाग से अनापत्ति प्रमाण पत्र हेतु आवेदन 30 कार्य दिवस के अन्दर upgwdonline.in या निवेश मित्र पोर्टल के माध्यम से प्राप्त करने हेतु आवेदन कर लें। अन्यथा की स्थिति में आपके बोरवेल को सील करते हुए उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा 39(1-ख) में निहित अधिकारों का प्रयोग करते हुये दो लाख रुपये (रु0 2,00,000/-) जुर्माने की राशि अधिरोपित की जायेगी।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।

पत्रांक:- / भू0ज0वि0 / एक्ट(एन0ओ0सी0)-25 गौतमबुद्धनगर / तददिनांक
प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी
जिला भूगर्भ जल प्रबंधन परिषद,
गाजियाबाद।



K.M. GROUP

KAD HOUSING PRIVATE LIMITED

(CIN No. - U51101DL2000PTC230776)
दिनांक: 30/08/2025

सेवा में,
अधिशासी अभियन्ता,
भूगर्भ जल विभाग - खण्ड गौतम बुद्ध नगर,
ए०ई०. 18 अंसल गोल्फ लिंक-2,
गौतमबुद्धनगर।

विषय: भूजल दोहन हेतु प्रस्तावित बोरवेल के अनापत्ति प्रमाण पत्र प्राप्त करने के सम्बन्ध में।

सन्दर्भ:- आपके कार्यालय द्वारा प्राप्त पत्रांक - 510/भूज0यि0/ एक्ट (एन0ओ0सी0) - 25 गौतमबुद्धनगर
दिनांक 20/05/2025

महोदय/महोदया,

कृपया उपरोक्त विषय के सम्बन्ध में संदर्भ ग्रहण करने का कष्ट करे की हमारे होटल को प्राप्त नोटिस में शिकायतकर्ता द्वारा आरोप लगाया गया है की होटल द्वारा अनापत्ति प्रमाण पत्र प्राप्त किये बिना भूजल दोहन की जा रही है।

इस विषय में कहना है कि -

1. वर्तमान में होटल परिसर में कोई बोरवेल नहीं है।
2. वर्तमान में होटल द्वारा भूजल दोहन नहीं किया जा रहा है।
3. पानी का पूर्ति नगर निगम गाजियाबाद के पाइपड वाटर सप्लाय एवं वाटर टैंकर्स के द्वारा की जा रही है। (दोनों जगहों से प्राप्त बिल की कॉपी संलग्न है)
4. होटल की आवश्यकताओं को देखते हुए प्रस्तावित बोरवेल के स्थापना हेतु अनापत्ति प्रमाण पत्र प्राप्त करने की आवेदन निवेशमित्र पोर्टल पर दिनांक 19.07.2025 को Application No. GZBD0725NBU0087 पर किया हुआ है तथा नोडल अधिकारी द्वारा होटल का स्थालिये निरीक्षण किया जा चुका है।

अतः आपसे निवेदन है की हमारे विरुद्ध शिकायत को निरस्त किया जाये।

धन्यवाद।

कृते होटल रेडिसन ब्लू
(A Unit of KAD Housing Pvt Ltd)

Namraj

(मुख्य कार्यकारी अधिकारी)

Unit No 411-412, 4th Floor, K. M. Trade Tower, Sec-14, Kaushambi, Ghaziabad, U.P-201010.

Regd. Office : F-171-B, Basement, Jagatpuri, Delhi-110051

Phone : (O) 0120- 4614800 - 19 , E-mail : kmgroup@kmgroupindia.com, Website : kmgroupindia.com



गाजियाबाद नगर निगम

क्षेत्रिय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर



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बिल जारी करने की तिथि	25/04/2024	बिल संख्या	2425VS101360
वित्तीय वर्ष	2024-2025	पिन संख्या	VS101360
मोबाइल नं.	0000000000	वार्ड संख्या	72
नाम	Ms. Kaid housing (Hotel Redison)	भवन संख्या	H-3
पिता/पति:	-	मोहल्ला	Kaushambi
ए.आर.वी.	45942888		COMMERCIAL-Hotel (Four star and above)
पता:	Kausambi Comercial		

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1.	भवनकर वर्तमान		4594289.00
2.	वर्तमान पर छूट (20%)		918857.80
3.	भवनकर बकाया	2024-2025	4594289.00
4.	बकाया भवन कर पर ब्याज (12%)		5,51,314.70
5.	भवनकर की देय राशि (छूट के बाद)		8821034.90
6.	जलकर वर्तमान		4594289.00
7.	वर्तमान पर छूट (20%)		918857.80
8.	जलकर बकाया	2024-2025	4594289.00
9.	बकाया जलकर पर ब्याज (12%)		5,51,314.70
10.	जलकर की देय राशि (छूट के बाद)		8821034.90
11.	सीवर/ ड्रेनेज कर वर्तमान		1837715.50
12.	वर्तमान पर छूट (20%)		367543.40
13.	सीवर/ड्रेनेज कर बकाया	2024-2025	1837715.50
14.	बकाया सीवर कर पर ब्याज (12%)		2,20,525.90
15.	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		3528413.80
16.	कुल छूट		2205258.70
17.	कुल देय राशि (छूट के बाद) (Arr. of interest 2927335)		24097818.60
अंतिम तिथि के बाद कुल देय राशि (Arr. of interest 2927335)			26303077.30
वर्तमान वर्ष में जमा धनराशि(0+0(छूट))			0.00
बकाया			26303077.30

पदनाम हस्ताक्षर

Latitude:

Longitude:

नोट:-

- (1) छूट की दर दिनांक 01.04.2024 से 31.07.2024 तक 20%, 01.08.24 से 30.09.2024 तक 10%, 01.10.2024 से 30.11.2024 तक 5% तथा माह दिसम्बर से मार्च तक कोई भी छूट अनुमन्य न होगी।
(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।



गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

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बिल जारी करने की तिथि 12/04/2023

बिल संख्या 2324VS101360

वित्तीय वर्ष 2023-2024

पिन संख्या VS101360

मोबाइल नं. 0000000000

वार्ड संख्या 72

नाम Ms. Kaid housing (Hotel Redison)

भवन संख्या H-3

पिता/पति:

मोहल्ला Kaushambi

ए.आर.वी. 45942888

COMMERCIAL-Hotel
(Four star and above)

पता: Kausambi Comercial

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		
2	वर्तमान पर छूट (20%)		4594288.80
3	भवनकर बकाया	2023-2024	918857.76
4	बकाया भवन कर पर ब्याज (12%)		4176626.00
5	भवनकर की देय राशि (छूट के बाद)		501,195.10
6	जलकर वर्तमान		8353252.14
7	वर्तमान पर छूट (20%)		4594288.80
8	जलकर बकाया	2023-2024	918857.76
9	बकाया जलकर पर ब्याज (12%)		8106939.00
10	जलकर की देय राशि (छूट के बाद)		972,832.70
11	सीवर/ ड्रेनेज कर वर्तमान		12755202.74
12	वर्तमान पर छूट (20%)		1837715.52
13	सीवर/ड्रेनेज कर बकाया	2023-2024	367543.10
14	बकाया सीवर कर पर ब्याज (12%)		4794040.50
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		575,284.90
16	कुल छूट		6839497.82
17	कुल देय राशि (छूट के बाद) (Arr. of interest 2600416.83)		2205258.62
	अंतिम तिथि के बाद कुल देय राशि (Arr. of interest 2600416.83)		30548369.53
			32753628.15



पदनाम हस्ताक्षर

नोट:-

(1) छूट की दर दिनांक 01.04.2023 से 30.09.2023 तक 20%, 01.10.23 से 30.11.2023 तक 10%, 01.12.2023 से 31.01.2024 तक 5% तथा माह फरवरी 2024 से मार्च 2024 में कोई भी छूट अनुमन्य न होगी।

(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।

गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय VASUNDHARA
बिला भवनकर - जलकर-सीवर/ ड्रेनेज कर

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बिल जारी करने की तिथि 21.04.2022

बिल संख्या 2223VS101360

वित्त वर्ष 2022-2023

पिन संख्या VS101360

कलकत्ता नं. 0000000000

वार्ड संख्या 72

पता : Ms. Kaushambi (Hotel Redison)

भवन संख्या H-3

विकासक

मोहल्ला Kaushambi

दूरभाष नं. 41766260

Hotel (Four star and above)

क्षेत्र Kausambi Commercial

विवरण	कट से कब तक	धनराशि
1. मूल्य अंश		4176626.00
2. छूट (20%)		835325.20
3. शुद्ध मूल्य	2022-2023	4176626.00
4. मूल्य कर पर वसुली (12%)		501,195.10
5. कुल देय राशि (छूट के बाद)		8019121.90
6. मूल्य अंश		4176626.00
7. छूट (20%)		835325.20
8. शुद्ध मूल्य	2022-2023	7153687.00
9. मूल्य कर पर वसुली (12%)		858,442.40
10. कुल देय राशि (छूट के बाद)		11353430.20
11. मूल्य अंश		1670650.38
12. छूट (20%)		334130.08
13. शुद्ध मूल्य	2022-2023	3123390.00
14. मूल्य कर पर वसुली (12%)		374,806.80
15. कुल देय राशि (छूट के बाद)		4834717.10
16. कुल देय राशि (छूट के बाद) (Arr. of interest 865972.45)		2004780.48
कुल देय राशि (छूट के बाद) (Arr. of interest 865972.45)		25073241.65
कुल देय राशि (छूट के बाद) (Arr. of interest 865972.45)		27078022.13

धनराशि	हस्ताक्षर
श्री	
(1) छूट की दर दिनांक 01.04.22 से 30.09.22 तक 20%, 01.10.22 से 30.11.22 तक 10%, 01.12.22 से 31.01.23 तक 5% तथा माह फरवरी 2023 से मार्च 2023 में कोई भी छूट अनुमन्य न होगी।	
(2) कोई अदाशगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाइन किये गये भुगतान हेतु कंप्यूटर (ऑनलाईन) रसीद ही मान्य होगी।	
(3) राशियों की दरों में यदि अतिरिक्त वृद्धि की जाती है तो उसके अन्तर का भुगतान भी किया जाना होगा।	



गाजियाबाद नगर निगम
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बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

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बिल जारी करने की तिथि	09/06/2021	बिल संख्या	2122VS101360
वित्तीय वर्ष	2021-2022	पिन संख्या	VS101360
मोबाइल नं.	0000000000	वार्ड संख्या	72
नाम	Ms. Kaid housing (Hotel Redison)	भवन संख्या	H-3
पिता/पति:	-	मोहल्ला	Kaushambi
ए.आर.वी.	41766260	Hotel (Four star and above)	
पता:	Kausambi Comercial		

क्र.	विवरण : भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		4176626.00
2	वर्तमान पर छूट (20%)		835325.20
3	भवनकर बकाया	2021-2022	2131849.00
4	बकाया भवन कर पर ब्याज (12%)		255,821.90
5	भवनकर की देय राशि (छूट के बाद)		5728971.70
6	जलकर वर्तमान		4176626.00
7	वर्तमान पर छूट (20%)		835325.20
8	जलकर बकाया	2021-2022	3631848.75
9	बकाया जलकर पर ब्याज (12%)		435,821.80
10	जलकर की देय राशि (छूट के बाद)		7408971.35
11	सीवर/ ड्रेनेज कर वर्तमान		1670650.38
12	वर्तमान पर छूट (20%)		334130.08
13	सीवर/ड्रेनेज कर बकाया	2021-2022	1452739.50
14	बकाया सीवर कर पर ब्याज (12%)		174,328.70
15	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		2963588.50
16	कुल छूट		2004780.48
17	कुल देय राशि (छूट के बाद)		18101531.55
	अंतिम तिथि के बाद कुल देय राशि		18106312.03

पदनाम

हस्ताक्षर

नोट:-

(1) छूट की दर दिनांक 01.04.2021 से 31.10.2021 तक 20%, 01.11.21 से 31.12.2021 तक 15%, 01.01.2022 से 28.02.2022 तक 10% तथा माह मार्च में कोई भी छूट अनुमन्य न होगी।

(2) कोई अदागमी, जो द्रा बिलों में टी हुई रफ्तार की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।



गाजियाबाद नगर निगम

क्षेत्रीय कार्यालय

VASUNDHARA

बिल : भवन, जल, सीवर/ड्रेनेज कर

Hotel (Four star and above)

बिल जारी करने की तिथि : 09/06/2020

बिल संख्या : 4672486

वित्तीय वर्ष : 2020-2021

पिन संख्या : VS101360

मोबाइल नं० : 0000000000

वार्ड संख्या : 72

नाम : Ms. Kaid housing (Hotel Redison)

भवन संख्या : H-3

पिता/पति :

ए.आर.वी. : 36318488

महोल्ला : Kaushambi

पता : Kausambi Comercial



क्र	विवरण : भवन, जल, सीवर/ड्रेनेज कर	कर से कब तक	मनराशि
1.	भवनकर वर्तमान		3631848.80
2.	वर्तमान पर छूट (20%)		726369.76
3.	भवनकर बकाया	2020-2021	0.00
4.	बकाया भवनकर पर ब्याज (12%)		0.00
5.	भवनकर की देय राशि (छूट के बाद)		2905479.04
6.	जलकर वर्तमान		3631848.80
7.	वर्तमान पर छूट (20%)	2020-2021	726369.76
8.	जलकर बकाया		0.00
9.	बकाया जलकर पर ब्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		2905479.04
11.	सीवर/ड्रेनेज कर वर्तमान		1452739.52
12.	वर्तमान पर छूट (20%)	2020-2021	290547.90
13.	सीवर/ड्रेनेज कर बकाया		0.25
14.	बकाया सीवर/ड्रेनेज कर पर ब्याज (12%)		0.03
15.	सीवर/ड्रेनेज कर की देय राशि (छूट के बाद)		1162191.90
16.	कुल छूट		1743287.42
17.	कुल देय राशि (छूट के बाद)		6973149.98
	अंतिम तिथि के बाद कुल देय राशि		8716437.40

पदनाम

हस्ताक्षर

नोट-

- छूट की दर दिनांक 01.04.20 से 31.03.2020 तक 20%, 01.04.20 से 30.09.20 तक 15%, 01.10.20 से 30.11.20 तक 10%, 01.12.20 से 31.01.21 तक 5% तथा दिनांक 31.01.21 के बाद कोई भी छूट अनुपलब्ध न होगी।
- कोई अदाकारी, जो इस बिल में की हुई रकम की दिना पर की गई हो, वस्तु समय तक जायज न होगी जब तक कि उदा करने वाले को इसे हुए नियत कार्य नगर निगम को लेखा निवेदनपत्रों को B के अनुस्तर फार्म 2 पर एक रसीद हस्तिल न कर दी हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। सख्त ऑनलाईन किये गये सुगमता हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
- अन सुविधा हेतु एकर अति वेब सुगमता गाजियाबाद नगर निगम की वेबसाइट www.onlinegan.com पर दिनांक बिल प्राप्त किये जा सकते हैं। कृपया सीधे/द्वितीय सूचना कर हुए का साथ धारण की अपना बहुमूल्य समय बचावें।



HOTEL SUNSHINE PARK

A UNIT OF M/S. ADITYARAJ FOODS & ENTERTAINMENT (P) LTD.

D-1, Chander Nagar (Sahibabad), Opp. Vivek Vihar, Delhi-NCR, Pin Code-201010

DT -
29/8/25

TO,
Model Officer
GR Water Dept
G23

Sub:- Reply of notice dt. 19-8-25

Respected Sir,

This is to inform you that I Pratik Kumar
MGR at hotel Sunshine Park D-1 Chander Nagar S.S.D
G23 solemnly affirm that we have 01 Box well
sets in our premises for which we need approval
NOC in the past but was ~~not granted~~ ^{Pending} due to unknown
Reason. In view of your notice I duly submit that
hotel Sunshine Park will apply for NOC within 15 days
from today thru online portal
Kindly grant us the time for proper Approval

HOTEL SUNSHINE PARK
D-1, Chander Nagar,
Ghaziabad (Opp. Vivek Vihar)

(Pratik Kumar)
MGR



गाजियाबाद नगर निगम
क्षेत्रीय कार्यालय VASUNDHARA
बिल भवनकर - जलकर-सीवर/ ड्रेनेज कर

बिल जारी करने की तिथि 21/04/2019

बिल संख्या

1920VS1055

वित्तीय वर्ष 2019-2020

पिन संख्या

VS1055

मोबाइल नं. 0000000000

वार्ड संख्या

78

नाम Mands. Aditavyaraj foods And Entertainment

भवन संख्या

D-1

पिता/पति:

मोहल्ला

Chander Nagar

ए.आर.वी. 1366803

RESIDENTIAL

पता: Chander Nagar-D

क्र	विवरण - भवन-जल-सीवर/ ड्रेनेज कर	कब से कब तक	धनराशि
1	भवनकर वर्तमान		
2	वर्तमान पर छूट (20%)		136680.30
3	भवन कर बकाया	2019-2020	27336.06
4	भवन कर की देय राशि (छूट के बाद)		0.00
5	बकाया भवन कर पर ब्याज (12%)		109344.24
6	जलकर वर्तमान		0
7	वर्तमान पर छूट (20%)		136680.30
8	जलकर बकाया	2019-2020	27336.06
9	जलकर की देय राशि (छूट के बाद)		0.00
10	बकाया जलकर पर ब्याज (12%)		109344.24
11	सीवर/ ड्रेनेज कर वर्तमान		54672.12
12	वर्तमान पर छूट (20%)		10934.42
13	सीवर/ ड्रेनेज कर बकाया	2019-2020	0.46
14	सीवर/ ड्रेनेज कर की देय राशि (छूट के बाद)		43738.16
15	बकाया सीवर कर पर ब्याज (12%)		0.06
16	कुल छूट	262423	262423
	अंतिम तिथि के बाद कुल देय राशि		65606.54
	पदनाम		328033.24
	हस्ताक्षर		
<p>नोट:-</p> <p>(1) छूट की दर दिनांक 01.04.2019 से 31.08.2019 तक 20%, 01.09.19 से 30.09.2019 तक 15%, 01.10.2019 से 30.11.2019 तक 10%, 01.12.2019 से 31.01.2020 तक 5% तथा दिनांक 31.01.2020 के बाद कोई भी छूट अनुमन्य न होगी।</p> <p>(2) कोई अदायगी, जो इस बिल में दी हुई रकम की बिना पर की गई हो, उस समय तक जायज न होगी जब तक कि अदा करने वाले को छपे हुए नियत फार्म नगर निगम के लेखा नियमावली के 8 के अनुसार फार्म 2 पर एक रसीद हासिल न कर ली हो, जिस पर किसी जिम्मेदार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन किये गये भुगतान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।</p> <p>(3) जन सुविधा हेतु गृहकर आदि का भुगतान गाजियाबाद नगर निगम की वेबसाइट www.onlinegnn.com पर बिना बिल प्राप्त किये भी किया जा सकता है। कृपया शीघ्रातिशीघ्र भुगतान कर छूट का लाभ उठाएं और अपना बहुमूल्य समय बचायें।</p>			



Ghaziabad Nagar Nigam

प्रपत्र सं० 2

नियम 8 देखें

रसीद सं० VS1F/0910121832059 जौन Vasundhara
 पुस्तक सं० AUTO GENERATED मोहल्ला Chander Nagar
 नाम M&s. Aditavyaraj foods And Entertainment पता Chander Nagar-D

माँग रजिस्टर की क्रम सं०(पिन)	गृहदि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशिरु०/पै०
VS1055	D-1	गृहकर जलकर सीवर/ड्रेनेज कर	2018-2019	262426
Payment Mode- CASH		कुल प्राप्त		262426
योग शब्दों में		Two Lakh Sixty-Two Thousand Four Hundred and Twenty-Six RUPEES ONLY		

भुगतान तिथि 10/09/2018

रोकडिया

लेखाधिकारी /राजस्व अधीक्षक

गाजियाबाद नगर निगम

माँग और समाहरण रजिस्टर

का प्रभारी लिपिक

अनुज्ञापति लाईसेंस की दशा में यह रसीद अनुज्ञापति के सीन पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

Hotel Sunshine Park

(A Unit of Aditya Raj Foods & Entertainment Pvt. Ltd.)

D-1, Chander Nagar (Opp. Vivek Vihar,
NCR Delhi) Sahibabad, Ghaziabad, Pin: 201010
E-Mail: hotelsunshinepark@yahoo.com
Website: www.hotelsunshinepark.com

Ph. : 0120-4107050
4107051
4107052
Fax No. 4107053

Date

The Regional Director
Central Ground Water Board, NR,
Bhujal Bhavan, Sector-B,
Sitapur Road Yojna, Aliganj,
Lucknow- 226021

Sub; Application No. 21-4/7531/UP/INF/2019 for permission of NOC to Abstract Ground Water.

Dear Sir,

In reference to the subject matter cited above, please find attached herewith e-application duly filled and signed in duplicate copy enclosed with following documents:-

1. NOCAP form duly filled and signed.
2. Transaction Receipt, application fee payment receipt of Rs. 1000/- with TRN No. 1105190000727 Dt. 11/05/2019.
3. Authorization Letter.
4. Non-Availability of water certificate.
5. Approved Layout Plan.
6. Location Map.
7. Water Balance Flow Chart.
8. Water Consent from State Pollution Control Board.
9. Water Quality Analysis Report.
10. Rain Water Harvesting/Artificial Recharge Report.

Hope you will find the same in order and request to your good office please Issue us NOC for ground water withdrawal for Domestic Purpose as soon as possible.

Thanking You,

For Hotel Sunshine Park (A Unit of Aditya

Authorised Signatory

1105190000727
E-Application No. 21-4/7531/UP/INF/2019
Counter No. 1, 15/05/2019, 10:51
To: THE REGIONAL DIRECTOR, C.G.W.B.
PIN: 226021, Janpitaran SO
From: HOTEL SUNSHINE PARK, D-1
Wt: 250gms.
Amt: ₹. 1000/- Cash / ₹. 10.00
Track on www.indiapost.gov.in
DLI: 1100 105 0000

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/7531/UP/INF/2019

1. General Information:

Water Quality:

Saline/ Brackish

Application Type Category/ Type of Application:

Hotel

(i) Name of Infrastructure:

HOTEL SUNSHINE PARK (A UNIT OF ADITYA RAJ
FOOD AND ENTERTAINMENT PVT LTD)

(ii) Location Details of the Infrastructure Unit- (Attach Approved Site Plan with Location Map) (\$)

Address Line 1 :

D-1, CHANDER NAGAR, OPPOSITE VIVEK VIHAR

Address Line 2 :

SAHIBABAD

Address Line 3 :

GHAZIABAD

State:

UTTAR PRADESH

District:

GHAZIABAD

Sub-District:

Rajapur (Ghaz Mun Area)

Village/Town:

Ghaziabad (M Corp.)

Latitude:

28.664064

Longitude:

77.321308

Area Type :

Notified

Area Type Category :

Over Exploited

(iii) Communication Address

Address Line 1:

D-1, CHANDER NAGAR, OPPOSITE VIVEK VIHAR

Address Line 2:

SAHIBABAD

Address Line 3:

GHAZIABAD

State:

UTTAR PRADESH

District:

GHAZIABAD

Sub-District:

Rajapur (Ghaz Mun Area)

Pincode:

201010

Phone Number with Area Code:

91 120 4107053

Mobile Number:

91 9810032306

Fax Number:

E-Mail:

hotelsunshinepark@yahoo.com

(iv) Type of Infrastructure :

Hotel

(v) Land Use Details of the Existing/Proposed

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	63.00		63.00
Open Land	0.00		0.00
Road/ Paved Area	60.00		60.00

11/05/2019 11:59 AM

For M/s. Aditya Raj Food & Entertainment Pvt. Ltd.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/7531/UP/INF/2019

Rooftop area of building/ sheds	550.00	550.00
Total	673.00	673.00

(vi) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)

Available from Nagar Nigam.

(vii) Average Annual Rainfall in the Area (in mm):

700.60

(viii) Whether Ground Water Utilization for:

Existing Industry

Date of Commencement Infrastructure:

20/12/2010

Date of Expansion :

2. Total Number and Type of :

a) Dwelling Units	10
b) Commercials Units	20
c) Industrial Units	100
d) Others	10

3. Details of Water Requirement (Fresh and Recycled Water Usage)

(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage)(\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)

Water Requirement Details (Fresh Water) (m3/day)	Existing	Proposed	Total
(a) Ground Water Requirement (m3/day):	8.00	0.00	8.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	1.00	0.00	1.00
Total Fresh Water Requirement (a+b+c)(m3/day):	9.00	0.00	9.00
(d) Recycled Water Usage (m3/day):	0.00	0.00	0.00
Total Water Requirement (a+b+c+d)(m3/Day):	9.00	0.00	9.00

3. (i-a) Dewatering Required, Whether the Groundwater Table will be intersected

No

(a) Depth (m bgl)

Minimum (m bgl)

Maximum (m bgl)

(b) Maximum Depth Proposed to Dewater (m bgl)

(c) Proposed Quantity of Ground Water to be Dewaterd:

(m3/day)

(m3/year)

(d) Proposed Utilisation of Pumped Water(\$)

(e) Any Other Information

(f) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures

0

For M/s. Adityan & Co. Pvt. Ltd.

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/7531/UP/INF/2019

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours (day) / days (year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / so Details There
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(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures

0

SNo.	Type of Structure Name / Year of Construction	Depth(Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /Hour)	Operational Hours (day) / days (year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / so Details There
------	---	------------------------------	--	----------------------------------	---------------------------------------	-------------------	---------------------	---------------------------------	--

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Proposed Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Residential/Domestic	5.00	0.00	5.00	300	1500
Commercial Activity	0.00	0.00	0.00	300	0
Industrial Activity	0.00	0.00	0.00	300	0
Greenbelt Development /Environment Maintenance	1.00	0.00	1.00	300	300
Other Use	2.00	0.00	2.00	300	600
Grand Total	8.00	0.00	8.00		2400

(iii) Whether ETP/STP Proposed, if so furnish following details:

No

Breakup of Recycled Water Usage	(m ³ /day)	(Days)	(m ³ /year)
a) Total Waste Water Generated:			
b) Quantity of Treated Water Available :	0.00		
(i) Reuse in Commercial Activity:			
(ii) Reuse in Industrial Activity			
(iii) Reuse in Greenbelt Development :			
(iv) Other Uses			
c) Total Treated Water Utilised:			0

Net Ground Water Requirement : 8.00 (m³/day)

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/7531/UP/INF/2019

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) Yes
5. (i) Water Supply Application Status Applied
(ii) Water Supply Agency Government
a) Whether Water Supply Committed No
b) Whether Water Supply Denied No

6. (a) Groundwater Abstraction Structure- Existing

Number of Existing Structures: 1

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / so Details Thereof
1	Borewell / 2010	50.00 / 101	31.00	3.00	2 / 300	Submersible Pump	1.00	No	No / -

(b) Groundwater Abstraction Structure- Proposed

Number of Proposed Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / so Details Thereof
------	---	-------------------------------	--	---------------------	---------------------------------------	-------------------	---------------------	---------------------------------	--

7. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day : (\$)
8. Details of Rainwater Harvesting / Artificial Recharge Measures for Groundwater Recharge in the Area. If already Implemented, details may be Furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- (\$)
Enclosed
9. Approval Letter of State Government Agency Approving the Infrastructure Development
Approved
10. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board (SPCB) or State Level Expert Appraisal Committee (SEAC) or State Level Environment Impact Assessment Authority (SLEIAA): (\$)

Attached Consent/ Approval of Government Agency (Previous: Referral Letter)

Letter Number 4488/c/H-157/2017

Sr.No.	Attached Referral Letter	Attachment Name	File Name
1	State Pollution Control Board	CONSENT-WATER-UPPCB	CONSENT.pdf

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)**

Application Number : 21-4/7531/UP/INF/2019

11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

INFRASTRUCTURE USE- Self Declaration

- It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.
It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if any Part of the Data / Information Submitted is Found to be False or Misleading at any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be Submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>). A receipt will be generated. Please fill in the Transaction Ref No. and Date from the receipt, in print out of application and attach receipt along with hard copy of application.

Bharatkosh Details:-

Transaction Ref Number:-

Dated:-

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	SITE PLAN	SITE PLAN.pdf

2). Location Map : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	LOCATION MAP	HOTEL SUNSHINE.pdf

3). Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

S.No	Attachment Name	File Name
1	DECLARATION	DECLARATION.pdf

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

For M/s. Adhikari & Co. Pvt. Ltd.

11/05/2019 11:59 AM

Page 5 of 6
Authorised Signatory

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Infrastructure Use
(Application for New NOC)

Application Number : 21-4/7531/UP/INF/2019

S.No	Attachment Name	File Name
1	WATER FLOW CHART	Water Flow Chart.pdf

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)

No Attachment Found!

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

S.No	Attachment Name	File Name
1	AR REPORT	AR Report-HOTELSUNSHINEPARK.pdf

8). Authorization Letter (Previous:Authorization) :

S.No	Attachment Name	File Name
1	AUTHORIZATION	AUTHORIZATION LETTER.pdf

9). Approval Letter of State Government Agency : (Refer 9)

No Attachment Found!

10). Ground Water Quality :

S.No	Attachment Name	File Name
1	WATER QUALITY REPORT	TEST REPORT.pdf

11). Scanned Infrastructure Application :

No Attachment Found!

12). Extra Attachment :

S.No	Attachment Name	File Name
Date : 1	LEASE DEED	LEASE DEED.pdf
Place : 2	WATER CESS	WATER CESS.pdf

Name & Signature of the applicant
(With official seal)

Associated User : HOTELSUNSHINEPARK

Submitted By User : HOTELSUNSHINEPARK

Submission Date : 11/05/2019

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



bharatkosh.gov.in
Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 1105190000727 Dated: May 11 2019 12:04PM

Received from MR. RAHUL AGARWAL with Transaction Ref.No.
1105190000727

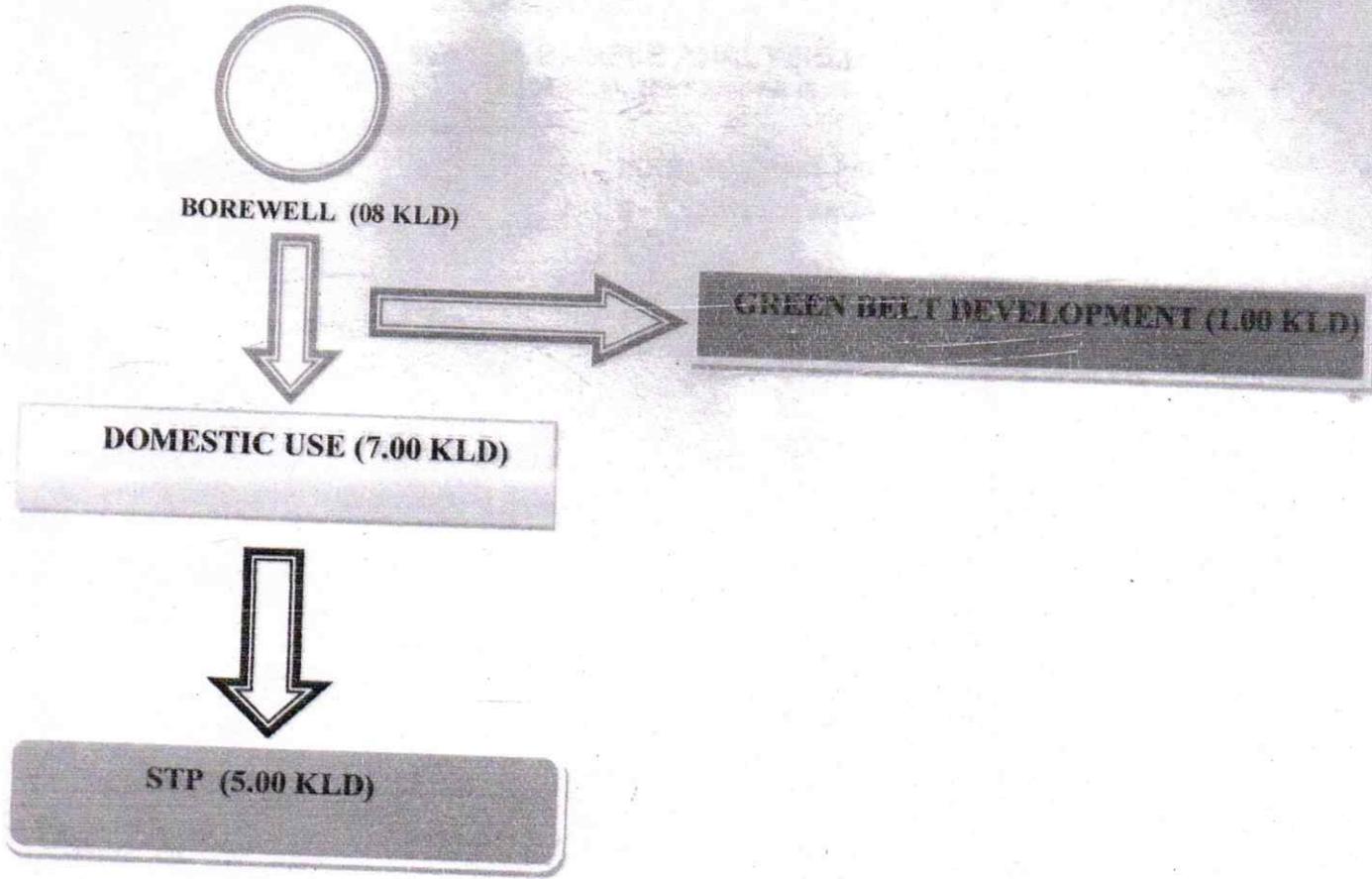
Dated May 11 2019 12:04PM the sum of INR 1000 (One Thousand Only)
through Internet based Online payment in the account of

PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , .

**Disclaimer:- This is a system generated electronic receipt, hence no physical signature
is required for the purpose of authentication**

Printed On: 11-05-2019 12:11:04

Courtesy :- Controller General of Accounts



Water Flow Chart of M/s HOTEL SUNSHINE PARK (A UNIT OF ADITYA RAJ FOOD AND ENTERTAINMENT PVT LTD)

For M/s. Aditya Raj Foods & Entertainment Pvt. Ltd.

[Handwritten Signature]
Authorised Signatory



क्षेत्रीय कार्यालय

फोन : 2883720

30 प्र० प्रदूषण नियन्त्रण बोर्ड

सैक्टर-16, वसुन्धरा, गाजियाबाद

संदर्भ संख्या 1081 / M-152/2

पंजीकृत

सेवा में,

दिनांक 27-6-15

मै०

होटल सनसाइन पार्क (ए यूनिट आफ आदित्यराज फूड्स एण्ड इन्टरेंटमेंट प्रा.लि.),
डी-1, चन्द्रनगर अघोजित विवेक विहार, साहिबाबाद,
जिला-गाजियाबाद।

विषय : वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा -21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने पत्र दिनांक 24-06-2015 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और सशर्त सहमति आदेश संख्या सहमति (वायु) आदेश/ दिनांक 27-6-15 को संलग्न किया जा रहा है। आपका ध्यान क्रमांक संख्या 1, 2, 6-8, 10-14 & 16 जो नीचे वर्णित है, आकर्षित किया जा रहा है।

1. सहमति में दिये गये शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. 32 के.टी.ए. & 125 के० बी० ए० क्षमता के डी० जी० सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से कम से 1.5 मी. & 2.5 मी० ऊँचाई किया जाए।
3. फ्लू गैस/प्रक्रिया उत्सर्जन तथा वायु की गुणता की अनुश्रवण आख्या इस प्राप्ति के माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे का प्राविधान, संचालन एवं रख रखाव इस प्रकार किया जाए, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले-आउट प्लान प्रेषित करना सुनिश्चित करें।
6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहे।
7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं उत्सर्जन की मात्रा के लिए मान्य है।
9. आपके उद्योग की आडिट की हुई नवीतम बैलेन्सशीट की प्रतिलिपि या चार्टर एकाउन्टेड द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियाँ) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10. ईंधन का प्रयोग, उत्पादन प्रक्रिया अथवा अन्य प्रक्रिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्र भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि प्रत्येक वर्ष 30 सितम्बर से पूर्व प्रेषित करना सुनिश्चित करें।
13. रूफ टाप रेन वाटर हार्वेस्टिंग की स्थापना की जायें।
14. पर्यावरण संरक्षण अधिनियम 1986 का अनुपालन करना सुनिश्चित किया जायें।
15. ध्वनि प्रदूषण नियन्त्रण हेतु डी0जी0 सेट पर एक्वास्टिक इन्क्लोजर स्थापित किया जाये।
16. बकाया वायु सहमति शुल्क रूपये 10,000/- का भुगतान बैंक ड्राफ्ट के माध्यम से पत्र प्राप्ति के एक सप्ताह के अन्दर जमा किया जाना सुनिश्चित करें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों पुनः विचार करने के लिए जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति, बोर्ड आरक्षित रखता है।

संलग्नक : उपरोक्तानुसार

भवदीय


क्षेत्रीय अधिकारी

संदर्भ संख्या/वायु प्रदूषण तद् दिनांक

प्रतिलिपि :-

1. मुख्य पर्यावरण अधिकारी (वृत्त एक) उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय

फोन : 2883720

30 प्र० प्रदूषण नियन्त्रण बोर्ड

सैक्टर-16, वसुन्धरा, गाजियाबाद

संदर्भ संख्या

1080/H-153/10

पंजीकृत

दिनांक 27-6-12

सेवा में,

मैसर्स

होटल सनसाइन पार्क(ए यूनिट आफ आदित्यराज फूड्स एण्ड इन्टरेंटमेंट प्रा.लि.),

डी-1, चन्द्रनगर अपोजिट विवेक विहार, साहिबाबाद,

जिला-गाजियाबाद।

विषय : जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अन्तर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने पत्रांक

शून्य

दिनांक

25-06-2015

के साथ संलग्न आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सर्त सहमति आदेश पत्रांक 113 दिनांक 27-6-12 संलग्न हैं। आपका ध्यान निम्न बिन्दु सं० 1, 2, 7-11 पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें तथा अनुपालन आख्या पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई स्रोत के विभिन्न बिन्दुओं पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह के मापने हेतु ड्रेन में अन्तिम निस्तारण बिन्दु से पूर्व वी नाच या कोई मापक यंत्र लगवायें, वी नाच की मापी गई सूचनायें तथा कैलीब्रेशन चार्ट समय - समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाईन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
5. आपको उद्योग की आडिट की हुई वर्ष की बैलेसशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति - वर्तमान देनदारियों) का सत्यापित प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित न हों।
9. उचित मात्रा में वृक्षरोपण करें जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

10. आपको उपकर अधिनियम, 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रगति भेजने की सलाह दी जाती है।
11. बकाया वायु सहमति शुल्क रूपये 10,000/- का भुगतान बैंक ड्राफ्ट के माध्यम से पत्र प्राप्ति के एक सप्ताह के अन्दर जमा किया जाना सुनिश्चित करें।
- 12.

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुए भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27 (2) के अन्तर्गत उपरोक्त वांछित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखता है।

संलग्न : उपरोक्तानुसार

भवदीय


क्षेत्रीय अधिकारी

पृ० सं०

तद् दिनांक

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त एक), उत्तर प्रदेश
प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


क्षेत्रीय अधिकारी

(2)

30 प्र० प्रदूषण नियन्त्रण बोर्ड, गाजियाबाद

सहमति आवेश से सहमति / दिनांक का संलग्नक

सहमति शर्तें

1. अधिकतम दैनिक उत्प्राह और प्रति घंटे में निस्तारण होने वाले उत्प्राह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्राह का प्रकार	अधिकतम दैनिक निस्तारण मी ^३	अधिकतम प्रति घंटा निस्तारण मी ^३
(i) घरेलू	8.0 KLD	
(ii) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

2. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्राह को एकत्र करने के लिए अलग-अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्राह मापन तथा उत्प्राह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्राह, टर्मिनल, मेनहोल, के डाउन स्ट्रीम पर सावर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्राह के अलावा अन्य कोई उत्प्राह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्राह स्टीम वाटर ड्रेन में निस्तारित न हों।

3. घरेलू उत्प्राह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्राह निम्न मानकों के अनुरूप हो

20^० से पर 5 दिन की बी. ओ. डी. 30 मिग्रा. /ली. से अधिक न हो
कुल निलम्बित ठोस 100 मिग्रा. /ली. से अधिक न हो।

4. सभी प्रक्रिया से जनित उत्प्राह, ब्लीड जल, शीतलन उत्प्राह, फर्श व उपकरणों की धुलाई से जनित उत्प्राह सहित औद्योगिक उत्प्राह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्राह बोर्ड द्वारा सं. 713/37/83/19/ए आर एन दिनांक 6-4-83 में निर्धारित मानकों के अनुरूप हो।

5. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किए जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

6. घरेलू तथा औद्योगिक उत्प्राह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक 4733 व 2488 और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

7. विश्लेषित करने के लिए नमूने संख्या 2 में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

8. शर्त संख्या 2 में संदर्भित टर्मिनल मेनहोल ऊपर से ढके ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईट या सीमेंट कंक्रीट के चेंबर होने चाहिये। टर्मिनल मेनहोल में उत्प्राह नमूने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था होनी चाहिए।



(1)

क्षेत्रीय कार्यालय

30 प्र० प्रदूषण नियंत्रण बोर्ड

सैक्टर-16, वसुन्धरा, गाजियाबाद

कवेल सरिता/भूमि में निस्तारण के लिए
वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र

संख्या

112

सहमति/जल आदेश/

11-152

लखनऊ, दिनांक 27-6-15

विषय : मैसर्स होटल सनसाइन पार्क(ए यूनिट आफ आदित्यराज फूड्स एण्ड इन्टरेंटमेंट प्रा.लि.) डी-1, चन्द्रनगर अपोजिट विवेक विहार, साहिबाबाद, जिला-गाजियाबाद।
जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथा संशोधित) की धारा 25 / 26 के अन्तर्गत उत्पन्न निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या..... शून्य

दिनांक..... 25-06-2015

- जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में उक्त को उसके परिसर से निकलने वाले उसके घरेलू नगर पालिका/औद्योगिक बहिःश्राव के स्थानीय सरिता/नदी/कुएँ में/भूमि पर निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।
- यह सहमति दिनांक 25-06-2015 से 31-12-2016 के लिए मान्य होगी।
“यह सहमति इक्कीस दिसम्बर दो हजार सोलह तक मान्य है”
- इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी 30प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और इसके संशोधित अधिनियम 1978 की धारा 27 (2) के अन्तर्गत वर्णित किसी/ सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।
4. यह सहमति आदेश होटल, रेस्टोरेंट एवं बैंकेंट हाल के संचालन हेतु मान्य है।

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर से।

Newcon Consultants & Laboratories

An ISO 9001 : 2015, ISO 14001 : 2015, OHSAS 18001 : 2007 Certified Laboratory
 NABL/ISO/IEC 17025 : 2005 (Testing, Cert. No. TC-5526) Accredited Laboratory.
 Recognised with MOEFCC & U.P. Pollution Control Board



ISO 9001/14001/OHSAS 18001
 Reg. No. R1917381

Website : www.newconlab.in

TEST CERTIFICATE

WATER SAMPLE ANALYSIS REPORT

(ESSENTIAL TEST AS PER IS:10500)

Page 1 Of 2

TEST REPORT NO : NCL/HSCG/013/20/04/2019

DATE OF REPORT : 25/04/2019

Name And Address Of Customer

HOTEL SUNSHINE PARK
 D - 1, CHANDER NAGAR, OPP. VIVEK VIHAR , GHAZIABAD, U.P.,
 INDIA

SAMPLING DETAILS

Analysis Start Date	20/04/2019	Analysis End Date	25/04/2019
Date of Sampling	20/04/2019	Sampling ID No.	013/20/04/2019
Time of Sampling	10:10		
Sampling Done By	CUSTOMER		
Sampling Description	GROUND WATER		
Sampling Location	BORE WELL WATER		
Sampling Protocol	IS:3025(Part-I)	Sampling Quantity	TWO LI
Packing Condition	Sealed	Packed In	PVC BOTTLE

TEST RESULT

S.No.	Parameter	Unit	Protocol	Result	Drinking Water Standards / Limit (IS :10500)	
					Desirable Limit	Permissible Limit
1	Colour	Hazen	APHA-2120 (C)	<5.0	5 max.	15 max.
2	Odour	--	IS:3025 (P-5)	Agreeable	Agreeable	Agreeable
3	Taste	--	IS:3025 (P-8)	Agreeable	Agreeable	Agreeable
4	Turbidity	NTU	APHA-2130 (B)	<1.0	1 max.	5 max.
5	pH	--	APHA-4500 (H+B)	7.34	6.5-8.5	No Relaxation
6	Total Hardness	mg/L	APHA-2340 (C)	646	200 max.	600 max.
7	Iron (Fe)	mg/L	APHA-3111 (B)	0.28	0.3 max.	No Relaxation
8	Chloride (Cl)	mg/L	APHA-4500 (B)	410	250 max.	1000 max.
9	Residual free Chlorine	mg/L	APHA-4500 (B)	<0.2	0.2 min.	1
10	Sulphates (SO4)	mg/L	APHA-4500 (C)	184	200 max.	400 max.
11	Total Alkalinity	mg/L	APHA-2320 (B)	672	200 max.	600 max.
12	Fluoride (F)	mg/L	APHA-4500 F- (F)	0.34	1.0 max.	1.5 max.
13	Total dissolved Solids (TDS)	mg/L	APHA-2540 (C)	1394	500 max.	2000 max.
14	Total Coliform	/100ml	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable
15	E.coli	/100 mL	IS:1622-1981	Not Detected	Shall Not Be Detectable	Shall Not Be Detectable
16	Electrical Conductivity @ 25° C	µs/cm	IS:3025 (P-4)	2263	Not Specified	Not Specified

FOR NEWCON CONSULTANTS & LABORATORIES

INTERIAD KHAN



AUTHORIZED SIGNATORY

NOTE : 1. The report reported above pertains to the Tested parameters only. Reproduction of the same is neither intended nor allowed. 2. We disclaim liability for any loss or damage caused by the use of the report. 3. The Report shall not be reproduced except in full without the permission of CHIEF ANALYST. 4. Our liability is limited to invoiced value only.

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.

25000

पच्चीस हजार रुपये

Rs.

25000

TWENTY FIVE THOUSAND RUPEES



उत्तर प्रदेश UTTAR PRADESH

763203

(2)

5. मापन की इकाई (हेक्टेयर/वर्गमीटर) : वर्ग मीटर
6. सम्पत्ति का क्षेत्रफल : 684.67 वर्ग मीटर,
7. सड़क की स्थिति (परिशिष्ट के अनुसार) सड़क 120 फुट चौड़ी
8. निर्मित क्षेत्रफल : ग्राउन्ड फ्लोर कवर्ड एरिया 321.55 वर्ग मीटर,
बेसमेन्ट कवर्ड एरिया 206.78 वर्ग मीटर,

01.8

for

for Veerma Economic Consultancy
Services Pvt. Ltd.
Director

For I.P.s. Aditya & E. & E. Pvt. Ltd.

Authorised Signatory

1378

(11)

I 28⁵⁸ 751

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.

25000

पच्चीस हजार रुपये



Rs.

25000

TWENTY FIVE THOUSAND RUPEES

उत्तर प्रदेश UTTAR PRADESH

763204

लेखपत्र का संक्षिप्त विवरण

1. भूमि का प्रकार : आवासीय
2. वार्ड परगना : 078
3. मौहल्ला / ग्राम : चन्द्रनगर
4. सम्पत्ति का विवरण (सम्पत्ति नं०) : भवन संख्या-डी-1 स्थित सैक्टर-12

टी0एच0ए0 आवासीय कालोनी चन्द्रनगर गाजियाबाद

तहसील व जिला गाजियाबाद

Handwritten signature/initials.

Handwritten signature/initials.

For Mr. Aditya Feroz & Entertainment Pvt. Ltd.
 Economic
 City Corp. Ltd.

Direct

For Mr. Aditya Feroz & Entertainment Pvt. Ltd.

Authorised Signatory

संख्या - 2

क संख्या 21467

गाजियाबाद नगर निगम

(नियम 8 देखें) चेक नं० 073608/136013

श्री/श्रीमती

श्री 073608 राज कृष्ण 005 5022 टैमने

कम संख्या



D-1 चन्दन

से प्राप्त हुए।

संख्या	भूगहादि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि
	D-1	HT	1/1/2013	8606/-
	चन्दन	WT	70	8606/-
		S	31/3/11	34430/-
				<u>206558</u>

म शब्दों में दी लक्ष्य है लक्ष्य नि-ए को

दिनांक :- 26/6/13

गाजियाबाद नगर निगम

अनुज्ञाप्ती (लाईसेंस) की दशा में यह रसीद अनुज्ञाप्ती के स्थान पर प्रयुक्त नहीं की जा सकती और निगम के अनुज्ञाप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक ग के निराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

चेक नं० - 000015

RS - 206558 -

प्राप्त किया।

Signature 10-6-14

For M.O. Officer, Gaziabad Municipal Corporation

Handwritten signature of the authorized signatory.

Authorized Signatory

गाजियाबाद नगर निगम

6128

GHAZIABAD NAGAR NIGAM

(कर विभाग)

फार्म मूल्य-5 रुपये

क्रं संख्या-1

(TAX DEPARTMENT)

अनावासीय/ व्यवसायिक भवनों / सम्पत्तियों का कर निर्धारण सम्बन्धी घोषणा पत्र
(Proforma for Tax of non-residential and Commercial properties)

1. मुख्य/ भवन संख्या एवं पता :- Di-1, प्लॉट नं. 1
(Number and address of plot and property)
2. भवन स्वामी / अध्यासी का नाम :- श्री. आर्जुन राज कुमार उरु टैंगमैन्ट फाउण्डेशन गजियाबाद
(Number and address of plot and property)
3. (अ) मुख्य/ भवन का कुल क्षेत्रफल वर्ग मीटर में :- 684-67 वर्ग मीटर
(Total area of plot)
- (ब) जिलाधिकारी द्वारा निर्धारित भूमि की सर्किल दर/ रजिस्ट्री का मूल्य :-
(Circle Rate approved by District Magistrate/ Cost of Registry)
- (स) भवन का कुल आच्छादित क्षेत्रफल (वर्ग मीटर) :- 1977-68 वर्ग मीटर
(Total Covered area of Building)
- (द) भवन का निर्माण मूल्य मान्यता प्राप्त वैल्यूअर द्वारा आंकलित :-
(Construction cost of the Building by approved valuer)
4. सम्पत्ति के वार्षिक मूल्य की गणना :-
(Calculation of Annual Rental Value)
- 4.1 भूमि का मूल्य + निर्माण का मूल्य = कैपिटल मूल्य :- 9453540 + 5915040 = 15368580
Cost of Land + Construction cost = Capital Cost
- 4.2 वार्षिक मूल्य = कैपिटल कास्ट का 7% (प्रतिशत) :- 1075800/-
Calculation of Property Tax (Provisional)
5. सम्पत्ति कर की गणना (अनन्तिम) :-
Calculation of Property Tax (Provisional)
- (अ) गृहकर - वार्षिक मूल्य का 10% (प्रतिशत) = 107580 -
(House Tax)
- (ब) जलकर - वार्षिक मूल्य का 10% (प्रतिशत) = 107580 -
(Water Tax)
- (स) सीवर कर - वार्षिक मूल्य का 4% (प्रतिशत) = 43032 -
Sewer / Drainage Tax

क्रमांक S.No.	विवरण Particulars	राशि Amount	दिनांक Date	चालान संख्या बैंक का नाम Challan No Banks Name	चेक / कैश Cheque / cash
1.	सम्पत्तिकर House Tax	86064-	13/6/13	चेक नं. 07368/13-6-13	
2.	जलकर Water Tax	86064-		P.M.D. H.D.F.R.	
3.	सीवर / ड्रेनेज कर Sewage/ Drainage Tax	34430-			

नोट :- छूट, देव होने पर, अनुमन्य होगी।

For: M/s. Aditya Finance & Entertainment Pvt. Ltd.

Authorised Signatory